

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 602
IB-1097/PB/2019**

IN THE MATTER OF:

M/s. The Verandas Apartement Owners Association ...PETITIONER

Vs.

M/s. Saluja Contrsuction Company Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

**Order delivered on 19.01.2023
(Virtual Hearing)**

Coram:

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner/Financial Creditor

**:Adv. Sonal Anand
alongwith Adv. Surbhi
Singh and Adv. Shiva
Kapur**

For the Respondent/Corporate Debtor

:Adv. Mohit Nandwani

ORDER

With the consent of the parties, the matter is adjourned to
30.01.2023. List the matter high on the board.

**Sd/-
(Rahul Bhatnagar)
Member (T)**

**Sd/-
(Bachu Venkat Balaram Das)
Member (J)**